

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 13/AM15
HELD ON 25.06.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 13/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 25.06.2014 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri R.C. Meena, Dy. DGFT
- 3) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. 12/AM15 held on 18.06.2014.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-48	DOW INTERNATIONAL PVT. LTD.	CHEMICAL	HQ F. No. 01/87/050/00245/AM12/DES-VII	Status: Deferred
NC No.:13/AM15 Dated: 25.06.2014	Adv. Lic. No. 0310662097 dated 25.10.2011		RLA F. No. 03/94/040/00667/AM12	

Request: Amendment in the description of all the Import Items against Advance Authorization No. 0310662097 dated 25.10.2011

Decision: A D/L No. 46011/105/2011-PC.II dated 13.02.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.05.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.


राम चरण मीणा R. C. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

Case No. A-49	PLATINIUM TIE-UP PVT. LTD.	HQ F. No. 01/87/050/00037/AM14/DES-VII	Status: Deferred
NC No.:13/AM15 Dated: 25.06.2014	Adv. Lic. No. 0810119577 dated 20.03.2013	RLA F. No. 08/24/040/00448/AM13	

Request: Enhancement in the quantity allowed for Import Item No. 1 – Polypropylene Granules against Advance Authorization No. 0810119577 dated 20.03.2013.

Decision: A D/L No. 46011/46/2013-PC.II dated 05.03.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.05.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-50	WACKER METROARK CHEMICALS PVT. LTD.	HQ F. No. 01/87/050/00404/AM13/DES-VII	Status: Deferred
NC No.:13/AM15 Dated: 25.06.2014	Adv. Lic. No. 0210185698 dated 21.01.2013	RLA F. No. 02/24/040/00156/AM13	

Request: Amendment in the description of Import Item No. 2 of Advance Authorization No. 0210185698 dated 21.01.2013

Decision: A copy of request of firm has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-51	ECCELENT COMPONENTS MANUFACTURING PVT. LTD.	HQ F. No. 01/87/162/00176/AM14/DES-VII	Status: Deferred
NC No.:13/AM15 Dated: 25.06.2014	Adv. Lic. No. 0410141607 dated 07.12.2012	RLA F. No. 04/21/040/00455/AM13	

Request: Fixation of adhoc in respect of Advance Authorization No. 0410141607 dated 07.12.2012

Decision: A copy of request of firm has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-52	NITREX CHEMICALS INDIA LTD.	HQ F. No. 01/87/050/00095/AM12/DES-VII	Status: Deferred
NC No.:13/AM15 Dated: 25.06.2014	Adv. Lic. No. 0510294562 dated 24.06.2011	RLA F. No. 05/24/040/00103/AM12	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510294562 dated 24.06.2011.

Decision: A copy of request of firm has been forwarded to D/o C&PC on 15.04.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-53	NITREX CHEMICALS INDIA LTD.	HQ F. No. 01/83/050/00087/AM06/DES-VII	Status: Deferred
NC No.:13/AM15 Dated: 25.06.2014	Adv. Lic. No. 0510157710 dated 16.05.2005	RLA F. No. 05/24/040/00087/AM06	

Request: Clarification sought for by CLA, New Delhi regarding acceptance of Chartered Engineer Certificate using input in the export product for redemption of Advance Authorization No. 0510157710 dated 16.05.2005 in respect of M/s Nitrex Chemicals India Ltd., New Delhi

Decision: The Committee considered the request of CLA, New Delhi and it was observed that the firm had applied for the Export Product "**Industrial Nitrocellulose containing Di Butyl Phthalate**" while NC fixed norms allowing the description of Export Product "**Industrial Nitrocellulose containing Di Butyl Phthalate 20+-1%**".

Hence, the Committee decided to ask firm to furnish following information within 15 days:

- (i) Whether they made the exports prior to the decision of NC; if yes then with what description of Export Product; and
- (ii) Shipping Bill of Exports
- (iii) Quantity of exports done prior to fixation of norms & Qty of exports made after fixation of norms -
- (iv) Description of export product, in shipping bills, after fixation of norms.

Deferred for four weeks.

Case No. A-54	METRO TYRES LTD.	HQ F. No. 01/87/050/00470/AM14/DES-VII	Status: Approved
NC No.:13/AM15 Dated: 25.06.2014	Adv. Lic. No. 3010100497 dated 13.02.2014	RLA F. No. 30/24/040/00050/AM14	

Request: Review of norms fixed by NC against Advance Authorization No. 3010100497 dated 13.02.2014 in respect of M/s Metro Tyres Ltd., Ludhiana

Decision: As per the written comments furnished by DIPP vide letter dated 23.06.2014, the Committee decided to revise the norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Bicycle Nylon Tyres EPDM (Min. 7.5%) Rubber Compound	100.00 MT	1. Natural Rubber	27.23 MT
		2. Synthetic Rubber (PBR)	5.00 MT
		3. Synthetic Rubber (SBR-1502)	6.34 MT
		4. Synthetic Rubber EPDM	8.00 MT
		5. Carbon Black (N-330, N-550, N-660)	17.35 MT
		6. Rubber Chemicals (Accelerators)	0.99 MT
		7. Rubber Chemicals (Anti-oxidants)	0.99 MT
		8. Bead Wire	10.00 MT
		9. Misc. Chemicals (Paraffin Wax)	8.00 MT (upto 2% of FOB value)
		10. Nylon Tyre Cord Fabrics Dipped (N6-420 D/1, N66-420 D/1, N6-840 D/1, Duraskin with RFL)	11.00 MT
		11. Zinc Ingot	1.312 MT
		12. Precipitated Silica	3.50 MT
Note: The value of Import Item No. 6 and 7 should not exceed 7% of FOB value of export as per General Note – 8 of HBP Vol. II.			
RLA may take consequential action as per Policy / Procedures.			

Case No. A-55	ESSEN SPECIALITY FILMS PVT. LTD.	HQ F. No. 01/87/050/00049/AM14/DES-VII	Status: Deferred
NC No.:13/AM15 Dated: 25.06.2014	Adv. Lic. No. 2410038760 dated 26.04.2014	RLA F. No. 24/24/040/00002/AM14	

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Request: Clarification sought for by RLA, Rajkot whether "EVA dupont Elvax 460A" is same as "EVA Resin" against the Advance Authorization No. 2410038760 dated 26.04.2013 issued to M/s Essen Speciality Films Pvt. Ltd, Rajkot

✓ **Decision:** A copy of request of firm has been forwarded to D/o C&PC on 15.04.2014. Comments awaited from D/o C&PC.

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Deferred for two weeks.

Case No. A-56	ZAHONERO INDIA PVT. LTD.	HQ F. No. 01/87/050/00124/AM14/DES-VII	Status: Deferred
NC No.:13/AM15 Dated: 25.06.2014	Adv. Lic. No. 0510295759 dated 05.07.2011	RLA F. No. 05/24/040/00118/AM12	

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Request: Fixation of adhoc norms against Advance Authorization No. 0510295759 dated 05.07.2011

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✓ **Decision:** A copy of request of firm has been forwarded to D/o C&PC on 16.06.2014. Comments awaited from D/o C&PC.

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Deferred for two weeks.

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ONLINE CASES

1	Case No.:29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	Defer Date:16.07.2014
	Decision: A D/L No. 46011/22/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.06.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

2	Case No.:5/33/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date:0910053849 18.09.2012	Defer Date:16.07.2014
	Decision: A D/L No. 46011/22/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.06.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

3	Case No.:13/37/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00311/AM13/	RLA File :09/24/040/00323/AM13/	Lic.No/Date:0910054015 10.10.2012	Defer Date:16.07.2014
	Decision: A D/L No. 46011/22/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.06.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

4	Case No.:3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:23.07.2014
	Decision: A D/L No. 46011/11/2013-PC.II dated 23.06.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Case No.: 33/7/87-ALC1/2013	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date: 13/87- ALC1/2014 25.06.2014	Status: Approved
HQ File :01/87/050/00045/AM14/	RLA File :34/24/040/00004/AM14/	Lic.No/Date: 3410036614 09.04.2013	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/1/2008-PC-II dated 12.06.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polytetrafluoroethylene (Dispersin Grade) – FP Series	1 kg	1. Methanol	1.039 kg
		2. Fluorspar	3.711 kg
		3. Perfluoro Octanoic Acid (PFOA)	0.004 kg
		4. Paraffin Wax	0.007 kg

RLA may take consequential action as per Policy / Procedures.

[Signature]

Case No.:31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: . Deferred
6 HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:09.07.2014
Decision: A D/L No. 46011/48/2012-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013 and again on 03.03.2014. Comments awaited from D/o C&PC.			

Case No.:15/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Approved
HQ File :01/87/050/00081/AM14/	RLA File :34/24/040/00010/AM14/	Lic.No/Date:3410036728 26.04.2013	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/1/2008-PC-II dated 12.06.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polytetrafluoroethylene (Dispersin Grade) – MFP Series	1 kg	1. Methanol	1.086 kg
		2. Fluorspar	3.877 kg
		3. Perfluoro Octanoic Acid (PFOA)	0.003 kg
		4. Paraffin Wax	0.006 kg
		5. Perfluoro Peopyl Vinyl Ether (PPVE)	0.003 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:16/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Approved
HQ File :01/87/050/00082/AM14/	RLA File :34/24/040/00011/AM14/	Lic.No/Date:3410036729 26.04.2013	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/1/2008-PC-II dated 12.06.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polytetrafluoroethylene (Dispersin Grade) – MGN Series	1 kg	1. Methanol	1.086 kg
		2. Fluorspar	3.877 kg
		3. Paraffin Wax	0.008 kg
		4. Perfluoro Peopyl Vinyl Ether (PPVE)	0.0025 kg
		5. Per Fluorinated Aliphatic Carboxylic Acid (GX – 902)	0.0130 kg
		6. Per Fluorinated Aliphatic Carboxylic Acid (GX -905)	0.00025 kg

RLA may take consequential action as per Policy / Procedures.

9	Case No.:1/3/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00011/AM15/	RLA File :09/24/040/00019/AM14/	Lic.No/Date:0910056188 31.05.2013	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 15.04.2014. Comments awaited from D/o C&PC.				

10	Case No.:3/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00110/AM14/	RLA File :02/24/040/00028/AM14/	Lic.No/Date:0210190491 10.06.2013	Defer Date:16.07.2014
Decision: A D/L No. 46011/2/2008-PC.II dated 20.03.2014 was issued by D/o C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.06.2014. Comments awaited from D/o C&PC.				

11	Case No.:4/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00111/AM14/	RLA File :02/24/040/00029/AM14/	Lic.No/Date:0210190498 10.06.2013	Defer Date:16.07.2014
Decision: A D/L No. 46011/2/2008-PC.II dated 20.03.2014 was issued by D/o C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.06.2014. Comments awaited from D/o C&PC.				

Case No.:2/25/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Approved
HQ File :01/87/050/00200/AM14/	RLA File :34/24/040/00073/AM14/	Lic.No/Date:3410037379 11.07.2013	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/1/2008-PC-II dated 12.06.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polytetrafluoroethylene – AD Series (Aqueous Dispersion containing 60 ± 1% PTFE)	1 kg	1. Methanol	0.6234 kg
		2. Fluorspar	2.2266 kg
		3. Disuccinic Acid Peroxide	0.0002 kg
		4. Paraffin Wax	0.0078 kg
		5. Per Fluoro Peopyl Vinyl Ether (PPVE)	0.0002 kg
		6. Per Fluorinated Aliphatic Carboxylic Acid (GX – 902)	0.0090 kg
		7. Per Fluorinated Aliphatic Carboxylic Acid (GX – 905)	0.0002 kg
		8. Tergitol	0.0624 kg
		9. Ion Exchange Resin	0.0539 Litres

RLA may take consequential action as per Policy / Procedures.

Case No.:18/25/87- ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Approved
HQ File :01/87/050/00216/AM14/	RLA File :34/24/040/00099/AM14/	Lic.No/Date:3410037629 12.08.2013	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/1/2008-PC-II dated 12.06.2014, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polytetrafluoroethylene (dispersin Grade) – FP Series	1 kg	1. Methanol	1.039 kg
		2. Fluorspar	3.711 kg
		3. Perfluoro Octanoic Acid (PFOA)	0.004 kg
		4. Paraffin Wax	0.007 kg
RLA may take consequential action as per Policy / Procedures.			

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14	Case No.:10/24/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00197/AM14/	RLA File :02/24/040/00059/AM14/	Lic.No/Date:0210193307 23.08.2013	Defer Date:09.07.2014
Decision: A D/L No. 46011/13/2009-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.01.2014. Comments awaited from D/o C&PC.				

15	Case No.:6/29/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00230/AM14/	RLA File :02/24/040/00075/AM14/	Lic.No/Date:0210193827 04.09.2013	Defer Date:09.07.2014
Decision: A D/L No. 46011/13/2009-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.01.2014. Comments awaited from D/o C&PC.				

16	Case No.:5/33/87-ALC1/2013	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00283/AM14/	RLA File :03/95/040/00538/AM14/	Lic.No/Date:0310752316 04.10.2013	Defer Date:09.07.2014
Decision: A D/L No. 46011/30/2012-PC.II dated 28.01.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2014. Comments awaited from D/o C&PC.				

Case No.:47/33/87-ALC1/2013	Party Name:KDDL LTD.,	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Approved
HQ File :01/87/050/00325/AM14/	RLA File :22/24/040/00014/AM14/	Lic.No/Date:2210014276 09.10.2013	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/102/2013-PC-II dated 11.06.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Presentation Boxes – made with Plastic Shell / PU Leather and Flocked Rayon	1 kg	1. Relevant PU Leather	Net + 5% wastage
		2. Relevant RWS Flocked Rayon White Colour	Net + 5% wastage
		3. Relevant Satin Paper	Net + 5% wastage
RLA may take consequential action as per Policy / Procedures.			

18	Case No.:12/37/87-ALC1/2013	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00347/AM14/	RLA File :03/94/040/00568/AM14/	Lic.No/Date:0310752961 09.10.2013	Defer Date:09.07.2014
Decision: A copy of application was forwarded to D/o C&PC on 18.12.2013. Further a copy of Licence Amendment Sheet received from RLA, Mumbai was also forwarded to D/o C&PC on 16.01.2014. Thereafter, a copy of application alongwith a copy of Licence Amendment Sheet was forwarded to D/o C&PC on 03.03.2014. Comments awaited from D/o C&PC.				

19	Case No.:20/46/87-ALC1/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00414/AM14/	RLA File :03/94/040/00629/AM14/	Lic.No/Date:0310757922 14.11.2013	Defer Date:16.07.2014
Decision: A D/L No. 46011/105/2009-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 and 10.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

20	Case No.:33/46/87-ALC1/2013	Party Name:UTSAV POLYMER PRODUCTS PVT. LTD.	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00427/AM14/	RLA File :03/95/040/00652/AM14/	Lic.No/Date:0310758773 22.11.2013	Defer Date:16.07.2014
Decision: A D/L No. 46011/9/2014-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 and 10.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

21	Case No.:2/42/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00388/AM14/	RLA File :02/24/040/00135/AM14/	Lic.No/Date:0210196733 25.11.2013	Defer Date:16.07.2014
Decision: A D/L No. 46011/2/2008-PC.II dated 20.03.2014 was issued by D/o C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.06.2014. Comments awaited from D/o C&PC.				

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22	Case No.:1/10/87-ALC1/2014	Party Name:BLF POLYMERS PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00089/AM15/	RLA File :56/24/040/00030/AM14/	Lic.No/Date:5610003324 05.12.2013	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 30.05.2014. Comments awaited from D/o C&PC.				

23	Case No.:25/46/87-ALC1/2013	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00419/AM14/	RLA File :03/94/040/00720/AM14/	Lic.No/Date:0310761263 10.12.2013	Defer Date:16.07.2014
Decision: A D/L No. 46011/115/2005-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 and 10.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm.				

24	Case No.:27/46/87-ALC1/2013	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00421/AM14/	RLA File :03/94/040/00730/AM14/	Lic.No/Date:0310761253 10.12.2013	Defer Date:16.07.2014
Decision: A D/L No. 46011/115/2005-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 and 10.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm.				

25	Case No.:28/46/87-ALC1/2013	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00422/AM14/	RLA File :03/94/040/00738/AM14/	Lic.No/Date:0310761260 10.12.2013	Defer Date:16.07.2014
Decision: A D/L No. 46011/115/2005-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 and 10.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm.				

26	Case No.:10/50/87-ALC1/2013	Party Name:ROECHLING ENGG. PLASTICS (INDIA) PVT. LTD.	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00489/AM14/	RLA File :03/95/040/00777/AM14/	Lic.No/Date:0310763954 01.01.2014	Defer Date:23.07.2014
Decision: A D/L No. 46011/27/2014-PC.II dated 13.06.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

Case No.:1/46/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Withdrawn
HQ File :01/87/050/00395/AM14/	RLA File :07/24/040/00393/AM14/	Lic.No/Date:0710101789 30.01.2014	

Decision: RLA, Bangalore vide letter No. 07/24/040/00378/AM14 dated 07.06.2014 has informed that the subject advance authorization was issued to firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I as per the decision taken by NC in its Meeting No. 27/87-ALC1/2013, dated 04.10.2013 (Case No. 1/23/87-ALC1/2013).

In view of above RLA's letter, the Committee decided to **withdraw** the case.

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Case No.:2/46/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Withdrawn
HQ File :01/87/050/00396/AM14/	RLA File :07/24/040/00378/AM14/	Lic.No/Date:0710101790 30.01.2014	
28 Decision: RLA, Bangalore vide letter No. 07/24/040/00378/AM14 dated 07.06.2014 has informed that the subject advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I as per the decision taken by NC in its Meeting No. 27/87-ALC1/2013, dated 04.10.2013 (Case No. 1/23/87-ALC1/2013). In view of above RLA's letter, the Committee decided to withdraw the case.			

Case No.:1/47/87-ALC1/2013	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Withdrawn
HQ File :01/87/050/00442/AM14/	RLA File :52/24/040/00042/AM14/	Lic.No/Date:5210040693 05.02.2014	
29 Decision: RLA, Surat vide e-mail dated 04.06.2014 has informed that the subject advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I as per the decision taken by NC in its Meeting No. 8/87-ALC1/2013, dated 22.05.2013 (Case No. 9/15/87-ALC1/2012). In view of above RLA's letter, the Committee decided to withdraw the case.			

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Case No.:19/7/87-ALC1/2014	Party Name:ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Approved
HQ File :01/87/050/00038/AM15/	RLA File :03/94/040/00981/AM14/	Lic.No/Date:0310769287 05.02.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2014/PC-II dated 11.06.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyamide Resin Crayamid 140 X 100	1 kg	1. Dimer Acid	0.6140 kg
		2. Soya Fatty Acid	0.1026 kg
		3. Triethylene Tetramine	0.3696 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.:20/7/87-ALC1/2014	Party Name:ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Approved
HQ File :01/87/050/00039/AM15/	RLA File :03/94/040/00982/AM14/	Lic.No/Date:0310769295 05.02.2014	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2014/PC-II dated 11.06.2014, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyamide Resin Crayamid 115 X 70	1 kg	1. Dimer Acid	0.4946 kg
		2. Soya Fatty Acid	0.0854 kg
		3. Triethylene Tetramine	0.2048 kg
		4. Mixed Xylene	0.2871 kg
RLA may take consequential action as per Policy / Procedures.			

	Case No.:52/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
32	HQ File :01/87/050/00071/AM15/	RLA File :03/94/040/00862/AM14/	Lic.No/Date:0310769237 05.02.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 15.04.2014. Comments awaited from D/o C&PC.				

Case No.:2/47/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Withdrawn
HQ File :01/87/050/00443/AM14/	RLA File :07/24/040/00377/AM14/	Lic.No/Date:0710102003 06.02.2014	
33 Decision: RLA, Bangalore vide letter No. 07/24/040/00377/AM14 dated 07.06.2014 has informed that the subject advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I as per the decision taken by NC in its Meeting No. 27/87-ALC1/2013, dated 04.10.2013 (Case No. 1/23/87-ALC1/2013). In view of above RLA's letter, the Committee decided to withdraw the case.			

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Case No.:2/52/87- ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Approved
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HQ File :01/87/050/00508/AM14/	RLA File :34/24/040/00274/AM14/	Lic.No/Date:3410039298 18.02.2014
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Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/1/2008-PC-II dated 12.06.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polytetrafluoroethylene (Dispersin Grade) – MGN Series	1 kg	1. Methanol	1.086 kg
		2. Fluorspar	3.877 kg
		3. Paraffin Wax	0.008 kg
		4. Perfluoro Peopyl Vinyl Ether (PPVE)	0.0025 kg
		5. Per Fluorinated Aliphatic Carboxylic Acid (GX – 902)	0.0130 kg
		6. Per Fluorinated Aliphatic Carboxylic Acid (GX -905)	0.00025 kg

RLA may take consequential action as per Policy / Procedures.

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35	Case No.:24/7/87-ALC1/2014	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00043/AM15/	RLA File :03/94/040/01026/AM14/	Lic.No/Date:0310770961 19.02.2014	Defer Date:23.07.2014
Decision: A D/L No. 46011/19/2014-PC.II dated 11.06.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

36	Case No.:53/7/87-ALC1/2014	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00072/AM15/	RLA File :03/94/040/00903/AM14/	Lic.No/Date:0310771006 19.02.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

37	Case No.:25/7/87-ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00044/AM15/	RLA File :03/94/040/01039/AM14/	Lic.No/Date:0310771313 21.02.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

38	Case No.:57/7/87-ALC1/2014	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00076/AM15/	RLA File :03/94/040/00978/AM14/	Lic.No/Date:0310771923 25.02.2014	Defer Date:23.07.2014
Decision: A D/L No. 46011/23/2006-PC.II dated 11.06.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

39	Case No.:18/7/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00037/AM15/	RLA File :26/24/040/00011/AM14/	Lic.No/Date:2610012455 27.02.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

40	Case No.:54/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00073/AM15/	RLA File :03/94/040/00950/AM14/	Lic.No/Date:0310772113 27.02.2014	Defer Date:23.07.2014
Decision: A D/L No. 46011/115/2005-PC.II dated 11.06.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

41	Case No.:55/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00074/AM15/	RLA File :03/94/040/00951/AM14/	Lic.No/Date:0310772114 27.02.2014	Defer Date:23.07.2014
Decision: A D/L No. 46011/115/2005-PC.II dated 11.06.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

42	Case No.:21/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00040/AM15/	RLA File :03/94/040/01004/AM14/	Lic.No/Date:0310772649 03.03.2014	Defer Date:23.07.2014
Decision: A D/L No. 46011/115/2005-PC.II dated 11.06.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

43	Case No.:22/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00041/AM15/	RLA File :03/94/040/01005/AM14/	Lic.No/Date:0310772650 03.03.2014	Defer Date:23.07.2014
Decision: A D/L No. 46011/115/2005-PC.II dated 11.06.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

Case No.:23/7/87-ALC1/2014	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Approved	
HQ File :01/87/050/00042/AM15/	RLA File :03/94/040/01007/AM14/	Lic.No/Date:0310773097 05.03.2014		
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/34/2010-PC-II dated 11.06.2014, the Committee approved following adhoc norms:				
44	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Reactive Polyamide Resin with free Amino Groups and Viscosity at 25 C 125 to 750 Poises (Synpol 140)	1 kg	1. Dimer Acid	0.684 kg
			2. Penta Ethylene Hexa Amine (PEHA)	0.517 kg
			3. Industrial Mono Carboxylic Fatty Acid	0.029 kg
RLA may take consequential action as per Policy / Procedures.				






Case No.:36/7/87- ALC1/2014	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Approved										
HQ File :01/87/050/00055/AM15/	RLA File :03/94/040/01091/AM14/	Lic.No/Date:0310773099 05.03.2014											
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/93/2011-PC-II dated 23.06.2014, the Committee approved following adhoc norms:													
45	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Butyl Acrylate[®] and Methyl Methacrylate Monomer Copolymer Emulsion having solids 50 ± 2%</td> <td rowspan="2">1 kg</td> <td>1. Butyl Acrylate</td> <td>0.2145 kg</td> </tr> <tr> <td>2. Methyl Methacrylate</td> <td>0.2680 kg</td> </tr> </tbody> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	Butyl Acrylate [®] and Methyl Methacrylate Monomer Copolymer Emulsion having solids 50 ± 2%	1 kg	1. Butyl Acrylate	0.2145 kg	2. Methyl Methacrylate	0.2680 kg		
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
Butyl Acrylate [®] and Methyl Methacrylate Monomer Copolymer Emulsion having solids 50 ± 2%	1 kg	1. Butyl Acrylate	0.2145 kg										
		2. Methyl Methacrylate	0.2680 kg										
RLA may take consequential action as per Policy / Procedures.													

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46	Case No.:32/7/87-ALC1/2014	Party Name:EARTHSOUL BIOPRODUCTS.	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00051/AM15/	RLA File :03/94/040/01079/AM14/	Lic.No/Date:0310773559 07.03.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

47	Case No.:39/7/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00058/AM15/	RLA File :03/95/040/00968/AM14/	Lic.No/Date:0310773869 11.03.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

48	Case No.:30/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00049/AM15/	RLA File :03/94/040/01070/AM14/	Lic.No/Date:0310774217 12.03.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

49	Case No.:31/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00050/AM15/	RLA File :03/94/040/01073/AM14/	Lic.No/Date:0310774215 12.03.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

50	Case No.:4/7/87-ALC1/2014	Party Name:SHAKTI PLASTIC INDUSTRIES	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00023/AM15/	RLA File :03/95/040/01007/AM14/	Lic.No/Date:0310774318 13.03.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

Case No.:15/2/87-ALC1/2014	Party Name:GUJARAT CRAFT INDUSTRIES LTD.,	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Approved
HQ File :01/87/050/00547/AM14/	RLA File :08/24/040/00558/AM14/	Lic.No/Date:0810129718 14.03.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/111/2008-PC-II dated 11.06.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Laminated Plastic Sheetings	1 kg	1. HDPE Woven Fabric Unlaminated	0.5093 kg
		2. LDPE Granules	0.5093 kg
		3. Titanium Dioxide	0.0189 kg
		4. Colour Pigment	0.0029 kg
		5. Wax	0.0048 kg
		6. U.V. Stabilizer	0.0048 kg
		7. Relevant Aluminium Eyelets (Gromets)	Net + 1% wastage

RLA may take consequential action as per Policy / Procedures.

	Case No.:14/7/87-ALC1/2014	Party Name:ARMOR PLAST LTD.,	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
52	HQ File :01/87/050/00033/AM15/	RLA File :07/24/040/00478/AM14/	Lic.No/Date:0710102905 14.03.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				



Case No.: 56/7/87-ALC1/2014	Party Name: KALPENA INDUSTRIES LIMITED,	Meet No/Date: 13/87-ALC1/2014 25.06.2014	Status: Approved
HQ File :01/87/050/00075/AM15/	RLA File :03/94/040/00965/AM14/	Lic.No/Date: 0310775536 24.03.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2011-PC-II dated 12.06.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound (Power Cable Grade)	1 kg	1. PVC Resin	0.5794 kg
		2. Dioctyl Phthalate Plasticizer (DOP)	0.1960 kg
		3. Chlorinated Paraffins Plasticizers	0.1275 kg

RLA may take consequential action as per Policy / Procedures.

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54	Case No.:6/7/87-ALC1/2014	Party Name:MIL INDUSTRIES LTD	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00025/AM15/	RLA File :04/24/040/00292/AM14/	Lic.No/Date:0410156539 25.03.2014	Defer Date:16.07.2014
Decision: A copy of application has been forwarded to DIPP on 16.06.2014. Comments awaited from DIPP.				

55	Case No.:48/7/87-ALC1/2014	Party Name:TEGA INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00067/AM15/	RLA File :02/24/040/00175/AM14/	Lic.No/Date:0210201574 25.03.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to DIPP on 09.05.2014. Comments awaited from DIPP.				

56	Case No.:49/7/87-ALC1/2014	Party Name:TEGA INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00068/AM15/	RLA File :02/24/040/00191/AM14/	Lic.No/Date:0210201572 25.03.2014	Defer Date:23.07.2014
Decision: A D/L No. 7/138/2014-TSW dated 30.05.2014 was issued by DIPP firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

57	Case No.:9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

58	Case No.:42/7/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00061/AM15/	RLA File :30/24/040/00056/AM14/	Lic.No/Date:3010101402 26.03.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to DIPP on 09.05.2014. Comments awaited from DIPP.				

	Case No.:8/7/87-ALC1/2014	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Deferred
59	HQ File :01/87/050/00027/AM15/	RLA File :05/23/040/00555/AM14/	Lic.No/Date:0510383079 28.03.2014	Defer Date:09.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				





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Case No.:10/7/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Approved
HQ File :01/87/050/00029/AM15/	RLA File :26/24/040/00014/AM14/	Lic.No/Date:2610012531 04.04.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/141/2005-PC-II dated 11.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Flosperse 3000 M5 (% Non Volatile Solids 40 ± 2%)	1 kg	1. Acrylic Acid	0.3035 kg
		2. Sodium Hypo Phosphite	0.0174 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.:46/7/87-ALC1/2014	Party Name:G - PLAST PVT.LTD.,	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Approved												
HQ File :01/87/050/00065/AM15/	RLA File :32/24/040/00028/AM14/	Lic.No/Date:3210074812 04.04.2014													
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/96/2012-PC-II dated 11.06.2014, the Committee approved following adhoc norms:															
62	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>Top US - CISCO / Bottom US-Cisco / Top OSSA-CISCO / Bottom OSSA-CISCO</td> <td>1 No.</td> <td>Relevant PC-ABS Blend (Bay Blend)</td> <td>1.05kg/kg content in the export product</td> </tr> <tr> <td colspan="4">RLA may take consequential action as per Policy / Procedures.</td> </tr> </tbody> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	Top US - CISCO / Bottom US-Cisco / Top OSSA-CISCO / Bottom OSSA-CISCO	1 No.	Relevant PC-ABS Blend (Bay Blend)	1.05kg/kg content in the export product	RLA may take consequential action as per Policy / Procedures.					
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Top US - CISCO / Bottom US-Cisco / Top OSSA-CISCO / Bottom OSSA-CISCO	1 No.	Relevant PC-ABS Blend (Bay Blend)	1.05kg/kg content in the export product												
RLA may take consequential action as per Policy / Procedures.															

63	Case No.:2/6/87-ALC1/2014	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00019/AM15/	RLA File :52/24/040/00001/AM15/	Lic.No/Date:5210040939 16.04.2014	Defer Date:16.07.2014
Decision: RLA, Surat and firm were requested through letter dated 21.05.2014 and 24.06.2014 to furnish application expeditiously. However, application awaited from RLA, Surat and firm.				

64	Case No.:1/6/87-ALC1/2014	Party Name:NEWAGE LAMINATORS PVT.LTD.,	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00018/AM15/	RLA File :05/24/040/00489/AM14/	Lic.No/Date:0510384978 25.04.2014	Defer Date:16.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 24.06.2014. Comments awaited from D/o C&PC.				

65	Case No.:2/13/87-ALC1/2014	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00108/AM15/	RLA File :02/24/040/00151/AM14/	Lic.No/Date:0210203103 08.05.2014	Defer Date:16.07.2014
Decision: A copy of application has been forwarded to D/o C&PC on 24.06.2014. Comments awaited from D/o C&PC.				

Case No.:2/9/87-ALC1/2014	Party Name:METRO TYRES LTD	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Withdrawn
HQ File :01/87/050/00083/AM15/	RLA File :30/24/040/00002/AM15/	Lic.No/Date:3010102428 15.05.2014	
66 Decision: RLA, Ludhiana vide letter No. Adv.02/AM-15/Lic/LDH dated 18.06.2014 has informed that the subject advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1. of HBP Vol. I as per the decision taken by NC in its Meeting No. 22/87-ALC1/2013, dated 04.09.2013 (Case No. 2/19/87-ALC1/2013). In view of above RLA's letter, the Committee decided to withdraw the case.			

67	Case No.:3/9/87-ALC1/2014	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00084/AM15/	RLA File :30/24/040/00009/AM15/	Lic.No/Date:3010102476 16.05.2014	Defer Date:16.07.2014
	Decision: RLA, Ludhiana and firm were requested through letter dated 06.06.2014 to furnish application expeditiously. However application still awaited from RLA, Ludhiana and firm. Hence, the Committee decided to again call for 4.7 application from RLA, Bangalore and firm.			

68	Case No.:3/10/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00091/AM15/	RLA File :31/83/040/00038/AM15/	Lic.No/Date:3110064110 23.05.2014	Defer Date:16.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2014. Comments awaited from D/o C&PC.			

69	Case No.:3/13/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00109/AM15/	RLA File :31/83/040/00034/AM15/	Lic.No/Date:3110064112 23.05.2014	Defer Date:16.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 24.06.2014. Comments awaited from D/o C&PC.			

70	Case No.:4/13/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00110/AM15/	RLA File :31/83/040/00036/AM15/	Lic.No/Date:3110064111 23.05.2014	Defer Date:16.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 24.06.2014. Comments awaited from D/o C&PC.			

71	Case No.:4/10/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:13/87- ALC1/2014 25.06.2014	Status: Deferred
	HQ File :01/87/050/00092/AM15/	RLA File :31/83/040/00040/AM15/	Lic.No/Date:3110064117 28.05.2014	Defer Date:16.07.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2014. Comments awaited from D/o C&PC.			

	Case No.:1/13/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:13/87-ALC1/2014 25.06.2014	Status: Deferred
72	HQ File :01/87/050/00107/AM15/	RLA File :31/83/040/00061/AM15/	Lic.No/Date:3110064404 16.06.2014	Defer Date:16.07.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

Meeting ended with thanks to Chair and all participants.



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